

Steps Taken to Check Occupational Diseases

1670. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any information regarding the Occupational health, Occupational diseases and the total number of workers affected and died due to Occupational diseases in the country, State-wise; and

(b) what are the steps taken by Government to prevent and check the Occupational diseases?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) As per the information received from Chief Inspector of Factories of the State Governments and Union Territories, the statistical data related to occupational diseases reported under the Factories Act, 1948 during the years 2008, 2009 and 2010 is given in Statement (*See* below). The details of occupational diseases reported in Coal Mines and Non Coal Mines are given in Statement II & III respectively (*See* below). The occupational health of workers employed in mines is monitored/checked by conducting medical examination of workers and re-examination at every Five Years intervals in accordance with the Rule 29B of Mines Rules, 1955. The number of such medical examinations conducted, during the last three years (2008-2010) are given the Statement-IV (*See* below). The details of the deaths of labourers due to occupational diseases in the mining and manufacturing sectors are not centrally maintained. However, the total number of deaths due to occupational diseases amongst Employees State Insurance (ESI) workers covered under the Employees State Insurance Act, 1948 is 23, during the last three years (From 2008-2011).

(b) Adequate statutory provisions for safety, health and welfare of workers already exist under the Factories Act, 1948 and the Mines Act, 1952 and rules framed thereunder. The Statutes stipulate a system approach to identify, assess and prevent hazards at the workplace so as to reduce injuries and occupational diseases. Appropriate action is taken by the Inspecting Authorities including initiating prosecution cases against defaulters under the labour laws.

For strengthening preventive and promotive health services including occupational health services under ESI Medical Scheme, Employees State Insurance Corporation (ESIC) has taken several steps which are as under:-

- (i) Action plan has been drawn for prevention of occupational diseases.
- (ii) Health check up camps are being organized at work places for identification of occupational diseases amongst ESI Workers.
- (iii) Five Occupational diseases centers have been set up by ESIC in Delhi, Kolkata, Chennai, Indore and Mumbai.

Statement - I*State Wise Details of Occupational Diseases Reported in Factories for the 2008, 2009 and 2010*

State	Occupational Diseases	2008	2009	2010
Gujarat	Byssionosis	nil	nil	2
Gujarat	Noise Induced Hearing Loss	nil	nil	14
Gujarat	Asbestosis	nil	nil	21
Gujarat	Silicosis	nil	nil	14
Maharashtra	Noise Induced Hearing Loss	1	nil	nil
Kerala	Lead poisoning	1	nil	nil
Maharashtra	Occupational or contact dermatitis	11	nil	nil
Maharashtra	Nasal Septum Perforation	nil	5	nil
West Bengal	Byssionosis	nil	5	*
West Bengal	Silicosis	nil	23	*
TOTAL		13	33	51

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

* Information not available

Statement - II*Details of Occupational Diseases Reported from Coal Mines under the Mines Act, 1952*

Year	State	Coal Workers' pneumoconiosis	Carcinoma of Lung	Carcinoma of Stomach
1	2	3	4	5
1994	Jharkhand	6	0	0
1995	Jharkhand	7	0	0
1996	Jharkhand	8	0	0
	Odisha	7	0	0

1	2	3	4	5
1997	Jharkhand	3	0	0
	West Bengal	2	0	0
1998	Jharkhand	1	0	0
	Madhya Pradesh	1	0	0
1999	Madhya Pradesh	1	0	0
	Odisha	1	0	0
	Chhattisgarh	1	0	0
2000	Jharkhand	2	0	0
	Madhya Pradesh	4	0	0
	Andhra Pradesh	0	1	1
2001	Andhra Pradesh	0	0	1
2002	Jharkhand	1	0	0
	Odisha	1	0	0
	Andhra Pradesh	0	0	1
2003	Jharkhand	2	0	0
	Odisha	1	0	0
	Madhya Pradesh	1	0	0
2004	Jharkhand	29	0	0
	Odisha	1	0	0
2005	Jharkhand	8	0	0
	Andhra Pradesh	0	0	1
2006	Jharkhand	3	0	0
	Madhya Pradesh	1	0	0
2007	Jharkhand	5	0	0
	Madhya Pradesh	1	0	0
	Andhra Pradesh	1	1	2

1	2	3	4	5
2008	Andhra Pradesh	1	0	1
2009	Andhra Pradesh	0	2	1
2010	Odisha	1	0	0
	Andhra Pradesh	0	1	0
2011	Odisha	2	0	0
	Jharkhand	1	0	0
TOTAL		104	5	8

Statement - III

Details of Occupational Diseases Reported from Non-Coal Mines under the Mines Act, 1952.

Year	State	Silicosis						
		Stone quarry	Copper Mine	Zinc Mine	Gold Mine	Iron Ore Mine	Uranium Mine	Diamond Mine
1	2	3	4	5	6	7	8	9
1994	-	0	0	0	0	0	0	0
1995	Jharkhand	0	1	0	0	0	0	0
1996	Jharkhand	0	0	0	0	0	3	0
	Rajasthan	0	0	2	0	0	0	0
1997	-	0	0	0	0	0	0	0
1998	Madhya Pradesh	0	0	0	0	0	0	1
	Rajasthan	0	0	1	0	0	0	0
1999	-	0	0	0	0	0	0	0
2000	Rajasthan	55	0	0	0	0	0	0
	Jharkhand	0	2	0	0	0	1	0
2001	Karnataka	0	0	0	0	1	0	0
2002	Jharkhand	0	0	0	0	0	4	0
	Rajasthan	0	0	1	0	0	0	0

1	2	3	4	5	6	7	8	9
2003	Jharkhand	0	0	0	0	0	5	0
2004	Jharkhand	0	0	0	0	0	9	0
2005	Rajasthan	0	0	30	0	0	0	0
	Karnataka	0	0	0	3	0	0	0
2006	-	0	0	0	0	0	0	0
2007	-	0	0	0	0	0	0	0
2008	Karnataka	0	0	0	3	0	0	0
2009	-	0	0	0	0	0	0	0
2010	-	0	0	0	0	0	0	0
2011	Odisha	0	0	0	0	1	0	0
TOTAL		55	3	34	6	2	22	1

Statement - IV

Number of Medical Examinations Conducted by Coal & Non-coal Mines during 2008-10

Year	Coal		Non-Coal	
	No. of companies	No. of persons examined	No. of companies	No. of persons examined
2008	7	90411	79	45805
2009	9	82619	78	29543
2010	12	140625	65	17517

Skill Development Mission

1671. SHRI SHYAMAL CHAKRABORTY : Will the Minister of LABOUR & EMPLOYMENT be pleased to state:

(a) whether Government undertook “Skill Development Mission” during the Eleventh Five Year Plan with an outlay of Rs. 22,800/- crores;

(b) if so, the year- wise and State -wise details of amount spent on this Mission, so far; and

(c) the present State-wise status of skill requirement and availability in major sectors?